

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
(RAILWAY BOARD)

No. 2021/E(O)-II/1/3

New Delhi, dated 18/09/2021

To,

**The Registrar General(s),**

The Supreme Court of India, Delhi- 110001,  
High Court of Allahabad, Allahabad- 211001  
High Court of Andhra Pradesh, Nelapadu, Amaravati- 522237,  
High Court of Chhattisgarh, Bilaspur- 495220,  
High Court of Delhi, New Delhi-110001,  
High Court of Calcutta, Kolkata-700001,  
High Court of Bombay, Fort, Mumbai- 400001,  
High Court of Gauhati, Uzan Bazar, Guwahati-781001,  
High Court of Gujrat, Sola, Ahmedabad-380060,  
High Court of Jammu & Kashmir, Srinagar-190009,  
High Court of Himachal Pradesh, Shimla-171001,  
High Court of Jharkhand, Ranchi- 834002,  
High Court of Karnataka, Bangalore-560001,  
High Court of Kerala, Cochin- 682031,  
High Court of Madhya Pradesh, Jabalpur- 482001,  
High Court of Madras, Chennai-600108,  
High Court of Orissa, Cuttack- 753002,  
High Court of Patna, Patna- 800001,  
High Court of Panjab & Haryana, Chandigarh-160001  
High Court of Rajasthan, Jodhpur- 342001,  
High Court of Sikkim, Sungava, Gangtok- 737101,  
High Court of Uttaranchal, Nainital- 263002,  
High Court of Telangana, Hyderabad- 500066,  
High Court of Tripura, Agartala-799010,  
High Court of Manipur, Imphal-795002,  
High Court of Meghalaya, Shillong-793001,

II. Chairman, Railway Claims Tribunal (RCT) 13/15, Mall Road, PB/Delhi-110054.

**Sub: Filling up of the post of Judicial Member in Railway Claims Tribunal (RCT).**

Sir,

Please find enclosed a copy of advertisement to fill up sixteen posts of Judicial Member one each at Delhi, Allahabad, Lucknow, Gorakhpur, Kolkata, Bhubneswar, Guwahati-I, Guwahati-II, Patna, Ranchi, Mumbai, Bhopal, Nagpur, Bangalore, Chennai & Ernakulam in Railway Claims Tribunal (RCT) and wide publicity may be given among eligible candidates to facilitate early and optimum number of applications.

2. It is requested that applications in the prescribed format alongwith requisite documents of willing Judicial Officers who would be suitable for being considered for appointment to the above post may please be sent by 18/11/2021 to the undersigned.

**Encl.-As above**

  
(S.N. Jha)

**Under Secretary/SM  
Railway Board**

**e-Mail ID:- [shivanath.jha@gov.in](mailto:shivanath.jha@gov.in)  
Ph. No.- 011/47845587**

**Copy to:**

1. Registrar, Railway Claims Tribunal (RCT) 13/15, Mall Road, PB/Delhi-110054 (with request to upload this on homepage of RCT and to circulate the Vacancy Notice among all the Benches of RCT).

**F. No. 2021/E(O)-II/1/3**  
**GOVERNMENT OF INDIA**  
**MINISTRY OF RAILWAYS**  
**(RAILWAY BOARD)**

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Room No. 211 (A)  
New Delhi-110001  
Dated, 18/09/2021

**Vacancy Circular**

**Subject: - Selection for the post of Judicial Member in Railway Claims Tribunal-reg.**

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1. **Tribunal:** - The Railway Claims Tribunal (RCT) is a Statutory authority established under Railway Claims Tribunal Act,1987 to hear various cases/appeals under the Railway Claims Tribunal Act,1987. Headquarter is situated at Delhi and its 23 regional Benches are situated at 20 locations – one each at Chandigarh, Allahabad, Lucknow, Gorakhpur, Kolkata, Bhubaneswar, Patna, Ranchi, Secunderabad, Bhopal, Nagpur, Bangalore, Chennai, Ernakulam, Amravati, Ahmedabad, Jaipur and two each at Delhi, Mumbai and Guwahati. A Judicial Member, upon selection, may be posted at anywhere among these locations.
2. **Vacancy:** - Applications are being invited for the following existing vacancies:

S.No.	Post	Place *	Date of Vacancy
1.	Judicial Member	Delhi	16/06/2020 -
2.	Judicial Member	Allahabad	24/04/2020 -
3.	Judicial Member	Lucknow	04/05/2020 ✓
4.	Judicial Member	Gorakhpur	01/05/2019 ✓
5.	Judicial Member	Kolkata	10/06/2019 -
6.	Judicial Member	Bhubneswar	27/10/2015 ✓
7.	Judicial Member	Guwahati-I	22/04/2020 ✓
8.	Judicial Member	Guwahati-II	31/03/2017 ✓
9.	Judicial Member	Patna	30/03/2019 ✓
10.	Judicial Member	Ranchi	23/01/2018 -
11.	Judicial Member	Mumbai	23/08/2017 ✓
12.	Judicial Member	Bhopal	05/11/2018 -
13.	Judicial Member	Nagpur	07/04/2015 -
14.	Judicial Member	Bangalore	01/06/2019 -
15.	Judicial Member	Chennai	29/08/2018 ✓
16.	Judicial Member	Ernakulam	12/07/2018 ✓

\* Number of posts and locations are tentative and subject to change as per Administrative requirements.


3. **Qualification:-** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021/Tribunals Reforms Act, 2021.

4. Procedure for selection: - The Search-Cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of application for the post by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
5. Application Procedure:- Applications of eligible and willing officers are requested through proper channel (wherever applicable) and are accompanied with (i) bio-data in the pro-forma at Annexure-I (ii) Certificate to be furnished by the employer/head of office/forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by **18/11/2021**:-

**Shri S.N. Jha**  
**Under Secretary/Service Matters (SM)**  
**Railway Board,**  
**Room No. 211 (A),**  
**Rail Bhawan, New Delhi-110001**

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
7. Advertisement and Prescribed application form can be downloaded from Ministry's website <https://www.indianrailways.gov.in/railwayboard> /Railway Claims Tribunal's website <http://claims.indianrail.gov.in/rct/index.jsp>.
8. Any application received after due date without necessary Annexure(s) as mentioned above will not be entertained.

**Encl: As above.**

  
**(S.N. Jha)**  
**Under Secretary/SM**  
**Railway Board**  
(e-mail ID- [eo2@rb.railnet.gov.in](mailto:eo2@rb.railnet.gov.in))  
Tele Fax: 011-23387270

**PROFORMA**

**Space for  
photograph  
duly signed by  
candidate**

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/Department/any other)	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/experience
			From	To	

\*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

\*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs  
/Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).
10. Write up on adjudicating experience of the applicant (200 words) [Wherever applicable]
11. Experience alongwith brief write up in handling Cases before relevant Courts/Tribunals/ Cases/UnreportedCases) [if applicable] : Details of Such cases (Reported)
12. Proof of Experience, including Enrolment/Registration No. As an Advocate/CA etc. [For

candidates other than  
Govt. or Judicial  
officers]

13. Annual Income  
along with copy  
of latest ITR  
[For Candidates  
other than  
Govt. or Judicial Officers]
14. Write up on 05,  
major  
achievement  
(200 words each)
15. Awards/honours/Publications, if any
16. Affiliation with the  
professional bodies/  
Institutions/societies/or  
any other body  
Including political party.
17. Additional information, if any, which  
You  
would  
like to  
mention  
in  
support  
of the  
applicati  
on for  
the post.

#### **DECLARATION**

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place : Date:

**Signature of the candidate**

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF  
OFFICE/FORWARDEING AUTHOTITY**

**Annexure-II**

1. Certified that the particular furnished by Shri/Smt/Kum-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum-----during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last 5 years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum----in enclosed herewith.

Seal & Signature of the cadre  
controlling Authority

**Annexure-III**

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING  
SOUGHT**

**(To be furnished and signed by the CVO or HOD)**

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :

including batch /year/  
cadre etc. ,  
wherever applicable

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has  
been placed on the agreed  
list or list of Officer of  
Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct

Involving  
vigilance  
angle was  
examined  
against the  
officer  
during the  
last 10  
Years and if  
so with what  
result (\*)

10. Whether any punishment  
was awards to the officer  
during the last 10 years  
and if  
so, the date  
of  
imposition  
and details  
of penalty  
(\*)

11. Is any disciplinary/  
criminal proceedings or  
charge sheet pending  
against the  
officer as on  
date (if so,  
details to be  
furnished,  
including  
reference  
number, if  
any of the



Commission

)

12. Is any action contemplated against the :

Officer

as on

date (if

so,

details

to be

furnishe

d (\*)

(\*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)